

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**C.P.No. 218(ND)/2017**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
23.10.2017**

**NAME OF THE COMPANY: Sanjeev Kumar Vs. M/s Apace Transco Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	Ms. Sushma, Representative of the Petitioner		
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	For the Respondents:	Mr. Rajeev K Goel, Advocate Mr. Ajay Garg, Advocate		
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**ORDER**

Reply is stated to have been filed. Be listed for final arguments on 18<sup>th</sup> January, 2018..

In the meantime, the parties are directed to appear before the Judge Incharge, Mediation Cell, Delhi High Court, New Delhi, on 7<sup>th</sup> November, 2017 at 10.30 AM. Compromise, if any, be effected before the next date of hearing, failing which final arguments will be heard.



**(S. K. Mohapatra)  
Member (T)**



**(Ina Malhotra)  
Member (J)**